

(b) if not, the reasons therefor; and

(c) whether the nuisance still continues and if so, the steps taken by Government to stop it ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :(a) No, Sir.

(b) Construction of a boundary wall with grill fencing was not considered to be an adequate measure as the Jhuggi dwellers can make an opening in the compound wall or jump it to cause the nuisance. DDA propose to develop the area fully by planting trees and shrubs during the coming rainy season.

(c) The nuisance is reported to have been reduced by provision of additional chowkidars and efforts are being made by DDA to ensure complete stoppage.

Auction of DDA Flats in Wazirpur Complex

3860 PROF. M.R. HALDER : Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to USQ. No. 5590 on 4 April, 1983 regarding auction of DDA flats in Wazirpur complex and state :

(a) the date of approval of plan with or without double basement submitted by M/s. Lord Builders Pvt. Ltd. for Plot No. 18, Wazirpur Industrial Area, Delhi;

(b) whether the basement (double/basement) has already been constructed without the approval/sanction of the plan by the authorities concerned;

(c) if so, the steps taken by Government in this regard;

(d) whether the space has been booked by M/s. Raj Sudha Towers P. Ltd. whereas the land was sold to M/s. Lord Builders Pvt. Ltd; and

(e) if so, whether Lord Builders have transferred all its rights to M/s. Raj Sudha Towers Ltd. after completing all the necessary formalities ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :
(a) 5.6.1984.

(b) Yes, Sir.

(c) While requesting for sanction of the building plans, the party who had already by and large completed two basements by then, give an undertaking to the DDA that they would fill up the lower basement with earth before applying for form 'C' (a certificate, pertaining to completion of underground services within the plot, water supply line, sewerage line etc.). The party has not complied with the undertaking so far and has hence been served with a notice. They have also not yet applied for form 'C'.

(d) The alleged booking of space by M/s Raj Sudha Towers Pvt. Ltd. is not within the knowledge of DDA.

(e) Prior permission of DDA is essential for transfer of rights by the purchaser to another party. DDA has not received any request to this effect from the purchasers viz. M/s. Lord Builders Pvt. Ltd.

[Translation]

Assistance to Bihar under MNP for the Construction of Rural Roads

3861. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) the amount of financial assistance given by Central Government to Bihar under the Minimum Needs Programme, during the Sixth Five Year Plan;

(b) whether Bihar Government has utilised the entire amount allocated to it by Central Government for construction of rural roads;

(c) if not, the reasons therefor;

(d) whether Bihar Government has prepared any scheme for constructing rural roads to link the villages and areas inhabited by Scheduled Castes and Scheduled Tribes with main roads; and

(e) if so, the area-wise details thereof ?